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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 942 OF 2012
CUTTACK, THIS THE 19th DAY OF DECEMBER, 2012

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

.....

Sri Malaya Kumar Malik,
aged about 38 years,
S/o. Late Ananta Kumar @ Ananta Malik of
Vill/p.o. Srirampur,
P.S. Pattamundai,
Dist-Kendrapara (erstwhile Cuttack),
State-Orissa, Pin-754217.

.....Applicant

Advocate(s) M/s. C.R.Lenka & Ors.

VERSUS

1. Union of India represented through
b/e 1. General Manager,
Eastern Railway, Fairly palace,
Kolkatta.
2. Sr. Divisional Railway Manager (P),
Sealdah Division, Eastern Railway, Kolkatta.
3. Sr. Divisional Personnel Officer,
Eastern Railway, Sealdah Division, Kolkatta.
4. Sr. Divisional Finance Manager,
Eastern Railway, Sealdah Division, Kolkatta.
5. Chief Accounts Officer,
O/o The F.A. & C.A.O. (Pension)/Bank Wing,
Eastern Railway (ead Quartes), 17,
Netaji Subhas Road, Kolkatta.
6. Chief Staff & Welfare Inspector,
Eastern Railway, Sealdah Division, Kolkatta.

b/e

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7. Sr. Section Engineer (loco)/BGA,
Eastern Railway, Sealdah Division, Kolkatta.

Advocate(s)..... Mr. T.Rath.

..... Respondents

O R D E R (oral)

A.K.PATNAIK, MEMBER (J):

Heard Mr.C.R.Lenka, Learned Counsel for the Applicant
and Mr.T.Rath, Learned ^{Senior} Standing Counsel appearing for the
Respondents and perused the record.

2. I find that venting the grievance as raised in this OA, the
Applicant has already submitted reorientations at Annexures-A/10 &
A/11 which are stated to be still pending by the Respondent No.4.

3. In view of the above, without expressing any opinion on
the merit of the matter, this OA is disposed of with direction to the
Respondent No.4 to examine the grievance as raised in his
representations with reference to the rules/law and communicate the
decision in a reasoned order to the Applicant within a period of two
months from the date of receipt of copy of this order.

4. Copy of this order along with OA be sent to Respondent
Nos.2,3 and 4 at the cost of the applicant for which Learned Counsel
for the Applicant undertakes to furnish the postal requisite within a
period of three days hence. No costs.


(A.K.Patnaik)
Member (Judicial)